

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 107

IA No. 626/23

CP (IB) No. 237/Chd/Pb/2019

IN THE MATTER OF:-

Stressed Assets Stabilization Fund

...Petitioner

Versus

Asian Alloys Ltd.

...Respondent

Under Section: 7, IBC 2016 and 60(5)

Order delivered on 15.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Atul V. Sood, Advocate with Mr. Gaurav Goel and
Mr. Vishav Bharti Gupta, Advocates

For the respondent : Mr. APS Madaan, Advocate

**For the applicant in
IA No.626/2023** : Mr. Anand Chhibbar, Senior Advocate with Ms. Swati
Vashisth, PCA

ORDER

IA No. 626/2023 and CP (IB) No. 237/Chd/Pb/2019

At the joint request of the parties, let the matter be listed on 25.04.2024 at
11:30 am.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)